

CT Cases 93/2025
Amita sachdeva Vs. State

15.01.2025

Fresh application under Section 175(3) BNSS filed. It be checked and registered as per rules.

Present : Complainant with Ld. counsel Sh. Makrand Adkar &
Sh. Shantanu Adkar.

SHO concerned is directed to file an action taken report stating the following:

- 1. Whether any complaint has been made/ received by the complainant in the police station.*
- 2. If yes, whether any action has been taken on the complaint.*
- 3. Whether as a result of investigation/ inquiry, any cognizable offence has been made out against the accused person and whether any action has been taken by the police.*
- 4. If yes, whether any FIR has been made out, whether the complainant has been informed accordingly.*
- 5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.*

Issue notice to the SHO to file action taken report, returnable on **31.01.2025**.

HIMANSHU RAMAN SINGH
(Himanshu Raman Singh)
Chief Judicial Magistrate
South District/Saket Courts
15.01.2025

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